IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Jurisdiction Case No.2663 of 2019
In
Civil Writ Jurisdiction Case No.13644 of 2016

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Bihar State Road And Building Construction Employees Union Gope Group and Ors.

... ... Petitioner/s

Versus

The State of Bihar and Ors.

... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr.Prabhu Nath Pathak, Advocate
For the Opposite Party/s : Mr.Shri Naman Nayak, AC to AAG-13

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CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH

ORAL ORDER

6 25-01-2024 1. Though the learned counsel for the opposite parties has submitted that the order of this Court dated 27.02.2019, passed in CWJC No.13644 of 2016 and other analogous cases has been challenged by filing an appeal bearing LPA No.764 of 2019 and other analogous cases, however, the learned counsel for the petitioner has pointed out that the same has stood dismissed by a judgment dated 19.09.2023, passed by a learned Division Bench of this Court.

2. In such view of the matter, the learned counsel for the opposite parties seeks and is granted four weeks' time for complying with the aforesaid order dated 27.02.2019, failing which it is submitted that the Chief Secretary, Government of Bihar, Patna shall be present in the Court so that contempt proceeding can be initiated against him for creating hindrance in

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the administration of justice.

3. List this case on 29th February, 2024.

(Mohit Kumar Shah, J)

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